

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.54/2016

Date of Decision: 16th February, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Ashok N. Khadse, I.F.S.
Director, Chandrapur Forest Academy,
Mul Road, Dist:Chandrapur
(R/at:Govt. Quarter, Forest Colony
Ballarshah (Dist-Chandrapur). . . . *Applicant*

(By Advocate Shri Sai Kumar Ramamurthy)

VERSUS

1. The Union of India, through
The Secretary, Ministry of Environment
and Forests, C.G.O. Complex, Lodhi Rd.,
New Delhi - 110 003.
2. The State of Maharashtra, through
The Addl. Chief Secretary (Forests)
Department of Revenue and Forests,
Mantralaya, Mumbai - 400 032.
3. The Secretary
Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi - 110 069. . . . *Respondents*

(By Advocate Shri V.S. Masurkar - R1 & R2
Shri V.B. Joshi - R3)

ORDER (ORAL)
Per: Ravinder Kaur, Member (J)

Present:

Advocate Shri Sai Kumar Ramamurthy
counsel for the applicant. Advocate Shri V.S.
Masurkar for the respondents Nos.1 & 2 and

Advocate Shri V.B. Joshi for respondent No.3.

2. Learned counsel for the applicant seeks permission to withdraw the present OA unconditionally.

3. Accordingly, the Original Application is dismissed as withdrawn. MA No.472/2019 stands closed. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

ma.

JD
17/02/21